

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-104
IB-51/ND/2023
New IA(Plan)- 32/2024

IN THE MATTER OF:
INOX Tubes Pvt. Ltd.

....Applicant

SECTION
U/s 10 IBC

Order delivered on 22.07.2024

CORAM:
SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)

Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :
For the Respondent :
For the RP : Mr. Shivam Gautam, Mr. Nipun Gautam, Advts.

HYBRID HEARING (PHYSICAL & VC)

ORDER

New IA(Plan)-32/2024:-

This is the Resolution Plan submitted by the Resolution Professional in terms of Section 30(6) of IBC, 2016. Heard the submission made by Ld. Counsel on behalf of RP. Issue notice to the Suspended Management of the Corporate Applicant for filing their response and appearance. RP is also directed to file appropriate documents-cum-affidavit regarding source of fund/fund from which the Resolution Applicant will be able to discharge its liability under the plan. In view of this, list the matter on **30.08.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)